

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

R.P. NO.: (N) 12/96 IN O.A. NO. 55/96.

Dated, this 11 the _____ day of November, 1996.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).

HON'BLE SHRI P. P. SRIVASTAVA, MEMBER (A).

Karamsingh Puransingh ... Applicant

VERSUS

Union Of India & Others ... Respondents.

Tribunal's order by circulation :

! PER.: SHRI B. S. HEGDE, MEMBER (J) !

The applicant has filed this review petition seeking review of the order dated 05.08.1996. With the consent of both the parties and pursuant to the order dated 04.11.1993 whatever retirement dues remained to be paid to the applicant have been paid to the applicant. The counsel for the respondents state that payment have been effected as per the directions of the Tribunal. In the O.A. the applicant sought promotion which was not allowed. In the review petition the applicant has claimed more than one relief, which he states, are consequential in nature but we find that seeking promotion cannot be treated as consequential. Accordingly, the R.P. is dismissed as devoid of any merits.

(P. P. SRIVASTAVA)
MEMBER (A).

order/Judgement despatched
to Applicant/Respondent (s)
on 15.11.96

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(B. S. HEGDE)
MEMBER (J).